

BENCH-II

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No.149/2015

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 1<sup>st</sup> August, 2017, 10.30 A.M**

Name of the Company		Akshay Jain -Versus- R.McDill & Company Pvt.Ltd & Ors	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. AKHILESH K.D. SHRIVASTAVA, ADV. } Petitioners  
2. AKASH SHARMA, P.C.S. }

Akash Sharma  
1/8/17

1. Mr. JISHNU SAHA, SR. ADVOCATE  
2. Mr. SABYASACHI CHOWDHURY, ADVOCATE  
3. Mr. DEEPNATH ROY CHOWDHURY, ADVOCATE  
4. Mr. RAJARSHI DUTTA, ADVOCATE  
5. Mr. SHYANTEE DATTA, ADVOCATE  
6. Mr. SAMANTA DAS CHOWDHURY, ADVOCATE

Respectfully  
Datta  
Adv  
1/8/17

01 08 2017- C.P.No.149/2015 – Akshay Jain Vs. R. McDill & Company Pvt. Ltd.  
& Ors.

## **ORDER**

Ld. Lawyers on behalf of the petitioner(s) as also respondent(s) are present.

In view of order dated 21.06.2017 having this case being odd number, this may be placed before the Bench No.I.

Fixed on 04.09.2017.

*sd/-*  
MANORAMA KUMARI  
MEMBER(J)